

constructed in villages in the States like Rajasthan where there is shortage of drinking water in several villages;

(b) whether possibility of several diseases and uncleanness would increase in absence of proper care for sanitation and maintenance of these toilets; and

(c) whether Government has formulated any roadmap for redressal of this problem and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI): (a) As per NBA Guidelines, the maintenance expenses of Individual household latrines have to be met by the households. The maintenance cost of community sanitary complexes have to be met by the PRIs through appropriate mechanisms like user charges etc. The departments concerned have to provide adequate funds for maintenance of school/Anganwadi toilets. Any other appropriate funds made available by the state government to the PRIs/districts can also be utilized for maintenance of the Community Sanitary Complexes/School toilets/Anganwadi toilets.

(b) Yes Sir.

(c) The Government is fully aware of the fact that availability of water in the Gram Panchayat is an important factor for sustaining sanitation facilities created. Therefore, under Nirmal Bharat Abhiyan (NBA), conjoint approach to water and sanitation has been adopted. Priority in construction of Individual household latrines is given to GPs where all habitations have access to water, particularly to Gram Panchayats having functional piped water supply.

Misuse of job cards and bank accounts under MGNREGA in Rajasthan

4319. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to the reports about the rampant misuse of job cards and bank accounts of the workers registered under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) in certain villages of Rajasthan; and

(b) if so, the details thereof and the action taken, if any, by the Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) The provisions in Mahatma Gandhi Rural Employment Guarantee Act (MGNREGA) are effected through schemes formulated by States under Section 4(1) of the Act. The Ministry receives a large number of complaints including Rajasthan mainly relating to cases of job cards not provided, misappropriation of funds, engagement of contractors, forgery of muster roll, manipulation in job cards, under payment of wages, non-payment of wages, use of machinery, delay in payments, corruption and other irregularities. As implementation of the Act is vested with the States/UTs, all complaints received in the Ministry are forwarded to the State Governments concerned for taking appropriate action, including investigation, as per law. Action against the guilty officials, if any, is taken by the State Government as per law. 52 complaints relating to implementation of MGNREGA in Rajasthan were received during 2012-13 and these complaints are dealt with as per Standard Operating Procedure (SOP).

Recycling of plastic waste

4320. SHRI T.K. RANGARAJAN: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

- (a) whether it is a fact that certain countries are producing crude oil from plastic waste;
- (b) whether any research has been undertaken in the country in this regard;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF SCIENCE AND TECHNOLOGY (SHRI S. JAIPAL REDDY): (a) Yes Sir. Certain companies claim to produce liquid hydrocarbon fuel from waste plastics.

(b) Yes, Sir. The Council of Scientific and Industrial Research (CSIR) through its constituent laboratory, CSIR-Indian Institute of Petroleum (CSIR-IIP),